

**FIR No. 27/2019**

**PS: Wazirabad**

**State Vs. Vijay @ Sunil @ Munna**

**U/s 15/61/85 NDPS Act**

**04.08.2020**

**Present:** Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

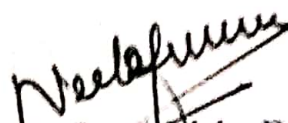
Sh.Sudarshan Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail filed on behalf of accused Vijay @ Sunil @ Munna in case FIR No. 27/2019.

Arguments heard.

For orders, put up on 05.08.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
04.08.2020

**FIR No. 104/2019**  
**PS: Crime Branch**  
**State Vs. Sanjay Kumar**  
**U/s 20/29 NDPS Act**

04.08.2020.

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Harinath Ram, counsel for accused-applicant (through video conferencing)

This an application under Section 439 CrPC for reduction of surety amount on behalf of accused Sanjay Kumar in case FIR No. 104/2019.

Ld. counsel for the accused-applicant submits that accused-applicant has been granted regular bail vide order dated 29.07.2020 upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount. That wife of the accused-applicant is unemployed and due to financial hardship and the prevailing situation arising out of Covid 19 pandemic is unable to arrange two sureties in the sum of Rs.50,000/- each and that the condition of two sureties may be modified ad rediced to one surety of the like amount.

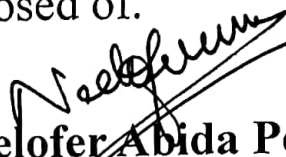
Heard.

Taking into consideration that wife of the accused-applicant is unemployed and is facing financial hardship due to prevailing situation due to covid-19, application is allowed and it is ordered that accused-

*Neelguru*

**applicant Sanjay Kumar S/o Haridas be released upon furnishing personal bond in the sum of Rs.50,000/- with one surety in the like amount and subject to the conditions already mentioned in order dated 29.07.2020 and further subject to the condition that accused-applicant shall mark his presence before SHO PS Crime Branch after every 15 days.**

Application stands disposed of.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
04.08.2020

**FIR No. 262/2019**  
**PS: Nabi Karim**  
**State Vs. Rizwan @ Raju**  
**U/s 302/307/34 IPC**

04.08.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Anil Kumar, Counsel for accused (through video conferencing)

This is application under Section 439 CrPC for grant of interim bail of 30 days filed on behalf of accused Rizwan @ Raju in case FIR No.262/2018.

The factum of death of the minor daughter of the accused-applicant has been verified. It has also been verified that there is no earning hand besides the accused-applicant to support minor children and wife of the accused-applicant.

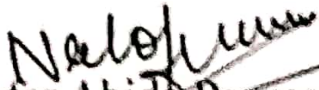
Taking into consideration that accused-applicant has clean antecedents and as he has lost his minor daughter due to lack of funds for timely medical assistance, application is allowed and **three weeks interim bail is granted to the accused-applicant Rizwan subject to furnishing personal bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of the Court/Duty MM** to enable him to arrange funds to support and maintenance of his family and also to perform the religious rituals attending the death of the minor daughter, and subject to the condition that he shall mention his mobile phone number and that of



the surety in the bond, which number it shall be ensured by the accused remains on switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. Moreover, once in 24 hours every day, accused-applicant through said mobile phone shall telephonically inform the IO about his whereabouts. That at no time and under no circumstances during this period of interim bail, the accused applicant shall be found within 1 km radius of the residential address of the complainant and shall in no manner attempt even to communicate / contact the complainant or his family, to threaten, intimidate witnesses or interfere with the course of justice or temper the evidence in any manner.

Applicant-accused to surrender on expiry of the interim bail period.

Application stands disposed of.

  
(Neelofar Abida Perveen)  
ASJ (Central) THC/Delhi  
04.08.2020

**FIR No. 43/2018**  
**PS: Sadar Bazar**  
**State Vs. Shahrukh @ Tannu**  
**U/s 302/34/120B IPC and 25 of Arms Act**

04.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Hemant Chaudhary, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

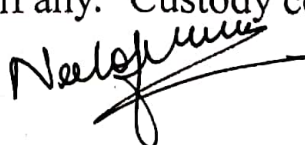
This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Shahrukh @ Tannu in case FIR No. 43/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons on Delhi due to out break of covid-19 pandemic.

Ld. Counsel for accused-applicant submits that accused-applicant fulfills all the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi as he is in custody since 22.02.2020 and has not been involved in any other criminal case besides the present one.

Ld. Addl. PP submits that reply has not been received and even copy of the application has not been forwarded to him.

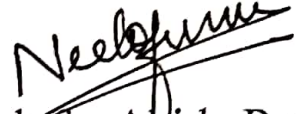
Bail Application be forwarded on the email ID of Ld. APP.

Reply be filed on or before the next date of hearing alongwith previous involvement report, if any. Custody certificate with conduct report



in respect of the accused-applicant be called for from Jail Superintendent concerned.

For report and consideration, put up on **10.08.2020**.

  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
04.08.2020

FIR No. 214/2014  
PS: Crime Branch  
State Vs. Gulshan etc.  
U/s 20/29 NDPS Act

04.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Atul Guleria, Counsel for accused-applicant (through video conferencing)

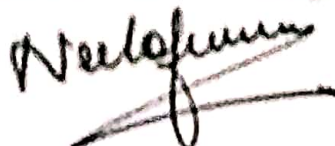
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of the accused-applicant Gulshan Kumar in case FIR No. 214/2014.

Medical report was called for from Jail Superintendent in respect of accused Gulshan S/o Late Sh. Ram Lal, however, report has been received in respect of inmate Gulshan @ Vicky S/o Dharampal. Ld. Counsel for accused-applicant submits that in the report he is stated to be HIV +Ve, however this is not the status of the accused-applicant and further that it is reported that inmate is not suffering from any problem in both eyes whereas the accused-applicant is suffering from medical issue in his one eye and teeth.

It emerges that report in respect of inmate Gulshan @ Vicky S/o Dharampal has been inadvertently forwarded in the present case where as present case FIR pertains to Gulshan S/o Late Sh. Ram Lal.

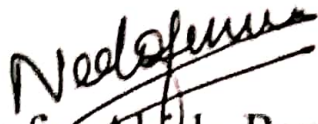
Fresh report be called for in respect of accused-applicant





Gulshan S/o Late Sh. Ram Lal.

For report and consideration, put up on 13.08.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
04.08.2020

**FIR No. 327/2019**  
**PS: Crime Branch**  
**State Vs. Mohar Singh**  
**U/s 21/29 NDPS Act**

04.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant.


Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC on behalf of accused-applicant Mohar Singh on the medical grounds.

Reply is filed.

Several attempts were made to contact Ld. Counsel for the accused-applicant Mohar Singh telephonically for Webex Meet but there is no answer from the other end.

In the interest of justice, adjourned to **11.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
**04.08.2020**

**FIR No. 155/2018**

**PS: DBG Road**

**State Vs. Vinay**

**U/s 394/397/304/34 IPC and 25 Arms Act**

04.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Vinay in case FIR No. 150/2018.

The accused-applicant Vinay in case FIR No. 150/2018 is granted interim bail of 45 days vide order dated 22.06.2020 in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 07.04.2020. Ld. Counsel for the accused has relied upon order dated 13.7.2020 passed by Hon'ble the High Court of Delhi in W P (C) 3070/2020.

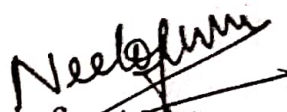
It emerges that the High Powered Committee in its meeting dated 20.06.2020 had recommended for extension of interim bails further by 45 days of the undertrial prisoners who had been granted interim bail in the first place on the basis of guidelines issued by the High Powered Committee which recommendation came to be accepted by the H'ble High Court of Delhi on the judicial side by passing of directions in accordance

*Neelgurun*

therewith vide order dated 22.6.2020, in W P(C) No. 3080/20 and interim bails granted to 2961 UTPs were extended by a blanket order further by 45 days. The accused- applicant however has been granted interim bail on 22.6.2020, and therefore is not covered under the said blanket order. However, taking stock of the pandemic situation, the High Powered Committee in its meeting dated 31.7.2020 has further accepted the report of the DG Prisons that the pandemic situation has not improved significantly and that interim bails of the UTP's are to expire in the near future and it would complicate matters if they are asked to surrender and has noticed that the WP (C)No. 3080/2020 is listed for hearing on 4.8.2020.

The said WP (C) No. 3080/2020 is now listed for 04.08.2020 for hearing for the purpose of extension of such interim bails as are granted as per guidelines.

In view thereof, this application is adjourned to be taken up for consideration, now on 06.08.2020.

  
(Neelofer Abida Perveen)  
ASI (Central) THC/Delhi

**FIR No. 155/2018**  
**PS: DBG Road**  
**State Vs. Leelu**  
**U/s 394/397/304/34 IPC and 25 Arms Act**

04.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Leelu in case FIR No. 150/2018.

This is an application for extension of interim bail granted to the accused-applicant namely Leelu in case FIR No. 150/2018 of 45 days vide order dated 17.06.2020 in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. Ld. Counsel for the accused has relied upon order dated 13.07.2020 of Hon'ble the High Court of Delhi.

It emerges that the High Powered Committee in its meeting dated 20.06.2020 had recommended for extension of interim bails further by 45 days of the undertrial prisoners who had been granted interim bail in the first place on the basis of guidelines issued by the High Powered Committee which recommendation came to be accepted by H'ble the High Court of Delhi on the judicial side vide directions passed on 22.6.2020 in

*Nalqum*

W.P.No 3080/2020.

In the wake of the directions issued by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr. Dated 22.06.2020 vide which accepting the recommendation of High Powered Committee dated 20.06.2020, the interim bail for a period of 45 days granted to 2961 UTPs as per High Powered Committee criteria are ordered to have been extended by another period of 45 days from the date of the respective expiry on the same terms and conditions. Case of the accused-applicant is covered under the blanket order of Hon'ble High Court dated 22.06.2020 of extension of interim bails. Application is disposed therefore allowed and in terms of order dated 22.06.2020 passed by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr., interim bail of accused-applicant stands extended further by 45 days on the same terms and conditions.



(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi

**04.08.2020**

**FIR No. 34/2019**  
**PS: DBG Road**  
**State Vs. Urmila**  
**U/s 302/120B/34 IPC**

04.08.2020

**ORDER**

Application is put up before this Court, as it is informed by the staff of the Court of Sh. Deepak Dabas, Ld. ASJ, Delhi that Ld. Presiding Officer is not holding court due to covid-19 infection, as Link Court.

This is an application under Section 439 CrPC for grant of interim bail for 45 days on behalf of the accused-applicant Urmila in case FIR No. 34/2019.

Ld. Counsel for the accused-applicant has contended that accused-applicant is 56 years old, having clean antecedents and is a permanent resident of Delhi. That accused-applicant was arrested in this case on 26.01.2019 and since then she is in judicial custody. That accused-applicant as per norms of the Tihar Jail had made a phone call to her husband where her husband was informed that the applicant-accused is suffering from severe chest infection and due to the same she is having multiple infections in her body. That infection has now worsened up from the last few days. That interim bail is sought for necessary medical treatment. That the condition of the accused-applicant is so severe that she has collapsed several times in the jail premises but no proper treatment has been provided to the applicant-accused by the concerned Jail authorities as

*Neelesh Kumar*

the facilities of OPD has been effected due to covid-19 pandemic. That accused-applicant is aged about 56 years and owing to poor immune system and severe chest infection the applicant-accused is more vulnerable to contact covid-19 pandemic as per the guidelines issued by WHO. That due to closure of the OPD Facilities inside the jail no medical attention is being provided to the applicant -accused, which negligence can be fatal to the accused-applicant. Ld. Counsel for accused-applicant insisted that medical record for the last at least two months would be required in order to assess the present health situation of the accused-applicant. Upon perusal of report Ld. Counsel submitted that his worst fears are confirmed as the report shows that she has low hb and infection in the chest area and breathing problems.

Medical Report was called for. Report is received from Medical Officer Incharge. As per report, accused-applicant is a follow up case of Multiple joint pain. During routine investigation her hemoglobin was found to be very low and she was referred to DDU Hospital, Emergency Department on 05.07.2019, where she remained admitted from 05.07.2019 to 06.07.2019 and managed conservatively. That on 06.07.2019 accused-applicant returned to Jail and was admitted in MI Room for observation. That accused-applicant was reviewed by Jail visiting Medicine SR on 09.07.2019 and discharged from MI Room on 10.07.2019 in stable condition. That on 04.04.2020, accused complained for rashes over right breast. That on examination, doctor on duty noticed multiple vesicles over right breast and prescribed medicines were provided to her. Accused was





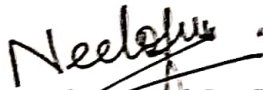
also reviewed by Jail visiting Skin SR on 08.04.2020 and 15.04.2020 for the same complaint and her condition improved. That accused was also reviewed by Jail visiting Orthopedic SR on 08.05.2020 and 15.05.2020 for multiple joint pains. Her blood investigations were done on 09.05.2020 and was within normal limits. That on 26.05.2020, accused visited to jail visiting medicine SR and complained of difficulty in breathing. That doctor examined her and prescribed her medicines for the same. That accused was also reviewed by Jail visiting Orthopedic SR on 12.06.2020 and 03.07.2020 for multiple joint pain. Doctor advised her exercise and prescribed her medicines. That she last visited Central Jail -06 dispensary on 18.07.2020 for her routine medicines of joint pain. That at present her health status is satisfactory and all prescribed medicines provided to her.

It therefore emerges that it is in the year 2019 in the month of July, a year ago, that the accused-applicant suffered from low hemoglobin and in connection with which she was hospitalized. As per report, accused-applicant has been and is still being reviewed by the Jail visiting Orthopedic SR for multiple joints pain. So far rashes are concerned, adequate medication has been provided to her as prescribed by Skin SR. The blood examination done on 09.05.2020 was found within normal limits indicating no underlying abnormality. Though she was examined by the Jail Visiting Medicine SR on 26.05.2020 on the complaint of difficulty in breathing, however she was not diagnosed to be suffering from asthma or any other breathing related medical issue. As per report, she last visited the Central Jail-06 Dispensary on 18.07.2020 for her routine medicine for

A handwritten signature in black ink, appearing to read 'N. S. S.', with a large, sweeping flourish underneath.

joint pain and no other ailments. There is no such condition as would require hospitalization or referral to higher centre for further investigation.

In view of the report, as the medication is being provided for the complaint of multiple joint pain as prescribed by jail visiting Orthopedic SR and no hospitalization or surgery or further investigation that require referral to higher centre has been advised, no ground is made out to grant interim bail to the accused-applicant only on the ground of her ill health. The application under Section 439 CrPC for grant of interim bail for 45 days on behalf of the accused-applicant Urmila in case FIR No. 34/2019 is therefore, dismissed.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi

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